Central Administrative Tribunal, Principal Bench

Review Application No.7 of 2000 (in O.A.No.2047 of 1995)

(6)

;

New Delhi, this the 14th day of January, 2000

Hon'ble Mr.Justice Ashok Agarwal, Chairman Hon'ble Mr.R.K.Ahooja, Member (Admnv)

ID Garg, c/o GK Aggarwal, Advocate, G-82, Ashok Vihar-I, Delhi-110052 (Ph:7124153) - Applicant-petitioners

<u>Versus</u>

- Union of India thro' Secy, Deptt Culture, Shastri Bhawan, New Delhi-110001.
- 2. The Director General (Works),
 Archaeological Survey of India,
 Janpath, New Delhi-110001 Respondents

ORDER (in circulation)

By R.K.Ahooja, Member(Admnv) -

applicant had come in the OA challenging the recommendation of the review DPC held on 12.4.1994 Deputy Superintending for promotion to the rank of short) in Archaeological Chemist ('DSAC' t.he for Archaeological Survey of India. The OA was dismissed concluding that though there was a technical lacuna in the DPC it had made no material difference to the applicant as he had already been granted promotion on the basis of the recommendation of the DPC held The applicant has now come in the review 24.10.1990. petition stating that the proceedings of the impugned DPC were bad in law as certain adverse remarks were considered which had not been communicated to the unathenticated were there that applicant; interpolations/ cuttings in the DPC proceedings dated the DPC record should have been shown to 23.10.1987; the applicant's counsel; and that the allegation of malafide against respondent no.6 were rejected by the Tribunal on a wrong interpretation of law.

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- We find from a perusal of the review petition 2. is essentially directed against the that the same The only point to be conclusion of the Tribunal. considered is applicant's submission that the records of DPC perused by the Tribunal were not shown to the applicant or his counsel. In our view that was In judicial review the Tribunal is not called required. evidence which becomes to reappreciate the upon inescapable if it goes into a controversy over facts. In the interest of justice the Tribunal satisfied itself on perusal of the record that the same corresponded the averments made on behalf of the respondents. It was Tribunal as to whether the discretion of the assistance of the counsel of the applicant was required in regard to the confidential material such as the DPC proceedings or the CR dossier of the applicant.
 - 3. We, therefore, find no substance in the grounds taken for seeking the review. As we find no patent error on the face of record, the review petition is summarily dismissed.

(Ashok Agarwal)

Chairman

Member (Admnv)

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